

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3588**  
ANSWERED ON 24.03.2022

**ALLOCATION OF POWER GENERATION TO HOME STATES**

+3588. SHRI RAHUL KASWAN

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government proposes to allocate fifteen per cent of power generated in Inter-State Power Houses based on wind and solar energy to home States free of cost;
- (b) if so, the details thereof, State-wise including Rajasthan;
- (c) the time by which it is likely to be done; and
- (d) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER**  
**(SHRI R.K. SINGH)**

(a) to (d) Under the Mode 8 of Solar Park Scheme, the State Government or any organization designated by the State Government is paid a facilitation charge of Rs. 0.05/unit of power generated from the projects in the solar park for the entire PPA period of the project. This facilitation charge may be paid to State Governments only on the quantum of power that is exported outside the State from that Park and only if no facilitation charge or similar charge is given under the State Government policy.

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